

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No5
CP(IB)/158(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Limited
(Formerly Known as Dewan Housing Finance Corporation
Limited
V/s
Rajesh Thakkr
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on ..24/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manish Bhatt, Sr. Adv. a/w. Mr. Jay Kansara,
Adv.
For the Personal Guarantor : Mr. Bhavesh Choksi, Adv.

ORDER

Application is filed by Financial Creditor under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, Mr. Rajesh Thakkar. Issue notice.

Learned Counsel for the applicant requests for appointing the Insolvency Professional by the Bench. Mr. Hiten Ratilal Abhani, Registration No. IBBI/IPA-001/IPP-02068/2020-2021/13231 is hereby appointed as Resolution Professional. Declaration with respect to no disciplinary proceedings being pending against the RP be filed within 7 days. In view thereof,

Interim Moratorium under Section 96 of the Code shall commence from the date of application. The RP Mr. Hiten Ratilal Abhani, is directed to file report within ten days.

List on 04.08.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**